

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 9885/2023

(Arising out of impugned judgment and order dated 26-04-2023 in IA(C) No. 1278/2021 passed by the Gauhati High Court)

KARIM UDDIN BARBHUIYA

Petitioner(s)

VERSUS

AMINUL HAQUE LASKAR & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.97058/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 18-05-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv.
Dr. Menaka Guruswamy, Sr. Adv.
Mr. Fuzail Ahmad Ayyubi, AOR
Mr. Nizam Pasha, Adv.
Mr. Ibad Mushtaq, Adv.
Ms. Rupali Samuel, Adv.
Ms. Akanksha Rai, Adv.
Mr. Utkarsh Pratap, Adv.
Mr. Lavkesh Bambhani, Adv.
Mr. M. K. Hussain, Adv.

For Respondent(s) Mr. Rakesh Dwivedi Sr. Adv.
Ms. Kiran Suri, Sr. Adv.
Mr. Adeel Ahmed, AOR
Mr. Abdur Razazaque Bhuyan, Adv.
Mr. Surendra, Adv.
Ms. Taqdees Fatima, Adv.
Mr. Raja Chatterjee, Adv.
Mr. Piyush Sachdev, Adv.
Mr. Aditya Pathak, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

Shri Adeel Ahmed, learned counsel accepts notice on
behalf of respondent no.1, who is on caveat.

Contd..

Further proceedings in Election Petition No.1/2021 pending in the Gauhati High Court shall remain stayed, until the next date of hearing.

(NEETU SACHDEVA)
ASTT. REGISTRAR-cum-PS

(VIDYA NEGI)
ASSISTANT REGISTRAR